

DELHI LEGISLATIVE ASSEMBLY

Bulletin Part-I

(Brief summary of proceedings)

Wednesday, 5th September, 2012/ Bhadrapada 14, 1934 (Saka)

No. 82

2.00 PM Dr. Yoganand Shastri, Hon'ble Speaker in Chair

1. 2.03 PM As soon as the House met for the day; Prof. Vijay Kumar Malhotra, Leader of Opposition stated that some hoardings have been installed on the boundary walls of Assembly Building which are illegal and objectionable.

The Chair stated that hoardings are not permitted within the boundary of the Assembly premises and the Assembly Secretariat will examine this matter and action would be taken accordingly.

2. 2.17 PM **Question Hour:** Starred question No. 21 to 23 were asked and replied. Replies to starred question No. 24 to 40 and un-starred questions No. 85 to 147 were placed on the table.

3. 3.01 PM **Statement by the Chief Minister:**

Chief Minister stated that it goes to the credit of the GNCT of Delhi that all works which were assigned to it, were completed well in time for organizing games which were held successfully.

She emphasized that the Govt. of NCT of Delhi has worked in a transparent manner and made the records available to all the concerned agencies including CAG, Shunglu Committee, CTE, CBI and CVC. The GNCT of Delhi has also promptly given detailed reply to the issues raised by these agencies. Considering the replies furnished by the GNCTD, the CBI has till date not filed a single charge sheet against any officer of GNCTD leave alone Ministers. In the CC No. 87/1 "Vivek Garg Vs. Sheila Dikshit and Anr." no judgment has been passed till date. In an order dated 31.08.2012, the Court has observed that the complaints seems to be maintainable in view of the non-furnishing of the information by the Police as sought by the Court and , therefore, has asked the officers of the Delhi Police to appear in person and furnish the documents. As on date, GNCTD has not been found wanting on any account for the conduct of the Games. In fact, in few cases where investigations have been completed by the CVC/CBI, the matter has been closed.

4. 3.06 PM Prof. Vijay Kumar Malhotra, Leader of Opposition and other Members of Bhartiya Janta Party raised objections over the statement of Chief Minister. They stood up on their seats and raised slogans against the Government.

Prof. Vijay Kumar Malhotra, Leader of Opposition tabled some papers pertaining to the Court Case pending against the Chief Minister & others in the Court of Chief Metropolitan Magistrate, Delhi.

Members of Ruling Party also stood up on their seats and started raising slogans.

Uproar in the House.

5. 3.10 PM **The Chair adjourned the House for 15 minutes due to disturbance in the proceedings.**

6. 3.26 PM **House reassembled.
Hon'ble Speaker in Chair.**

7. 3.27 PM Shri Rama Kant Goswami, Minister of Transport made a statement regarding an RTI Activist.

Members of Bhartiya Janta Party stood up on their seats and started raising slogans.

Pandemonium in the House.

8. 3.31 PM The Members of Bhartiya Janta Party came in the well of the House and stood up around the Chair of Hon'ble Speaker and started raising slogans.

Shri Rama Kant Goswami, Minister of Transport moved that the following Members of Bhartiya Janta Party be suspended from the House for three sittings due to their disorderly conduct:

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| 1. Prof. Vijay Kumar Malhotra | 11. Shri Ramesh Bidhuri |
| 2. Dr. Jagdish Mukhi | 12. Shri Subhash Sachdeva |
| 3. Dr. Harshvardhan | 13. Shri Naresh Gaur |
| 4. Shri Sahab Singh Chauhan | 14. Shri Manoj Kumar Shokeen |
| 5. Shri Jai Bhagwan Aggarwal | 15. Shri Sri Krishan Tyagi |
| 6. Shri Mohan Singh Bisht | 16. Shri Sat Prakash Rana |
| 7. Shri Dharam Deo Solanki | 17. Shri Shyam Lal Garg |
| 8. Shri Ravinder Nath Bansal | 18. Shri O.P. Babbar |
| 9. Shri S.P. Ratawal | 19. Dr. S.C.L. Gupta |
| 10. Shri Kulwant Rana | 20. Shri Anil Jha |
| | 21. Shri Pradumyn Rajput |
| | 22. Shri Sunil Kumar Vaidya |

The Motion was put to vote and adopted by voice vote.
Hon'ble Speaker stated that these Members be suspended from the service of the House for three sittings.

The Chair directed the Members of the BJP to withdraw from the House and asked the Marshals to carry out his direction.

9. 3.40 PM **The Chair adjourned the House for 10 minutes due to disturbance in the proceedings.**
10. 3.57 PM **House reassembled.
Hon'ble Speaker in Chair.**
11. 3.58 PM Shri Mukesh Sharma & Shri Tarvinder Singh Marwah expressed their views over the alleged disorderly conduct, distortion of facts & politicising the issue of pending court case against the Government pertaining to Common Wealth Games by the BJP.
12. 4.07 PM **Adoption of Reports:**
1. Shri Kanwar Karan Singh moved the following motion:
*"That this House agrees with the Eleventh Report of the **Business Advisory Committee** presented on 4th September, 2012."*
The Motion was put to vote and adopted by voice vote.
2. Shri Kanwar Karan Singh moved the following motion:
*"That this House agrees with the Eleventh Report of the **Committee on Private Member's Bills and Resolutions** presented on 4th September, 2012."*
The Motion was put to vote and adopted by voice vote.
13. 4.08 PM **Papers laid on the Table:**
1. **Shri Rama Kant Goswami, Minister of Transport** laid the copies of following papers (English & Hindi Version):
(i) Copy of Profit & Loss Account and Balance Sheet for the year ending 31st March, 2011.
(ii) Copy of Annual Audit Report (2010-11) of Delhi Transport Corporation.
(iii) Copy of Delay & Review Statement in respect of the Audit Report of DTC for the year 2010-11.
2. **Dr. A.K. Walia, Minister of Health** laid the copies of following notifications(English & Hindi Version):
(i) F.No.9(1)89/DLC(W)LC/1102-1130 dated 11.06.2012 regarding rules to amend the Delhi Labour Welfare Fund Rules, 1997.
(ii) F.No. 31/600/LC/Estt.'08/1857 dated 18.07.2012 regarding appointment of Shri R.S. Singh, as Chief Inspector of Boilers & Smoke Nuisances & Sh. R.N. Dahiya as Inspector of Boiler for NCT

of Delhi.

(iii) F.No.DLC/CLA/BCW/99/736 dated 18.07.2012 regarding rules to amend the Delhi Building & Other Construction Workers Rules, 2012.

(iv) F.No.19(4)CIS/05/2251 dated 09.08.2012 regarding addition in Delhi Shops & Establishments Act, 1954.

14. 4.09 PM

Introduction of Bill:

Smt. Sheila Dikshit, Chief Minister introduced "The Entertainment & Betting Tax (Amendment) Bill, 2012" (Bill No. 13 of 2012) with the leave of the House.

15. 4.10 PM

House adjourned for tea break upto 4.40 PM.

16. 4.43 PM

House reassembled.

Hon'ble Speaker in Chair.

17. 4.44 PM

Short Duration Discussion:

Shri Mukesh Sharma initiated discussion on the status of unauthorized colonies in Delhi.

He also moved following motion under Rule-292:

This House resolves that developmental works be initiated with immediate effect in all the listed unauthorized colonies of Delhi where abadi exists, including the colonies situated at ridge area, forest area, ASI area, private land or any other land.

Hon'ble Speaker admitted the Motion.

Minister of Urban Development requested the Chair that the aforesaid Motion be put to vote after the reply of discussion.

Following Members participated in the debate:

2.Shri Surender Kumar

3.Shri Nand Kishore

4. Shri Ram Singh Netaji

5. Shri Naseeb Singh

6. Dr. Bijender Singh

18. 6.16 PM

Hon'ble Speaker stated that the Short Duration Discussion on unauthorized colonies will be continued tomorrow.

19. 6.17 PM

House adjourned upto 2.00 P.M. on 6th September, 2012.

**Delhi
5th September,
2012**

**P.N. Mishra
Secretary**